

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-135/ND/2022
IA/175/2024, IA/1902/2023

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

Mr. Piyoosh Goyal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 24 .04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the RP

:Adv Rishi Singhal

For the Respondent

:

ORDER

Due to paucity of time, matter is adjourned to **29.05.2024**.

Sd/-
(Court Officer)